

was Justice Khosla of the Punjab High Court, who laid down in one of his judgments that where non-substantial houses and claims have been rejected, in equity perhaps the claim of one house should be rejected and not of others. That judgment is under our examination. I believe we have already filed an appeal in the Punjab High Court and the matter is, as far as I know, coming before the Full Bench.

#### A.I.R. Station in Varanasi

\*633. Shri Kalika Singh: Will the Minister of Information and Broadcasting be pleased to state

(a) whether Government have received resolutions from public bodies for setting up a high power transmitter by All India Radio at Varanasi, and

(b) if so, whether Government are considering the proposal to set up a centrally situated Radio Station at Varanasi?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Representations have been received from certain Public Bodies for setting up a Broadcasting Station at Varanasi

(b) No, Sir

Shri Kalika Singh: May I know whether a centrally situated high power 100 kilowatt transmitter station at a central place like Varanasi will not be more effective throughout the length and breadth of India than any other station?

Mr. Speaker: It is an argument that it ought to be installed there. What is the news that the hon Member wants to elicit?

Dr. Keskar: May I add that not only Varanasi but one or two other centrally situated places are there where it could be possible for us, if funds allow, to put up broadcasting stations. But, as I said, it is not possible for us to do so.

Shri Kalika Singh: May I know if there is any possibility of the matter being considered in the coming years?

Mr. Speaker: This is a suggestion for action. He wants it, to be taken up next year. The Minister may say it is not possible.

#### दुर्गापुर शरणार्थी कॅम्प

\*६३४ श्री ह० च० शर्मा क्या पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि पुनर्वास मंत्रालय को जयपुर के निवृत्त दुर्गापुर शरणार्थी कॅम्प के स्थान पर भूमि को प्राप्त करने के लिये एक लाख रुपया व्यय करना पडा, और

(ख) क्या यह सच है कि इस कॅम्प के समाप्त हो जाने के बाद कई विस्थापित व्यक्तियों ने उस क्षेत्र में भूमि के हिस्सों को खरीदने के लिये आवेदन-पत्र दिये थे ?

पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री (श्री मेहर चन्द खन्ना) (क) और (ख) जानकारी एकत्रित की जा रही है और उपलब्ध होने पर सभा की मेज पर रख दी जायेगी।

श्री ह० च० शर्मा क्या मैं जान सकता हूँ कि कब तक मिल जायगी ?

श्री मेहर चन्द खन्ना: आप ने जो सवाल पूछा है वह आठ या नौ साल पुराना है। दुर्गापुर कॅम्प सन् १९४७-४८ में बना था। १९५७ में जो चीज पूछी जा रही है उस के मालूम करने में कुछ समय तो लगेगा ही।

#### Khadi and Village Industries Commission

\*636. Shri Kadiyan Will the Minister of Commerce and Industry be pleased to state

(a) the procedure adopted by the Khadi and Village Industries Commission while taking over the services of

administrative and clerical personnel from the services of Khadi Board,

(b) whether the Khadi and Village Industries Commission consult the Union Public Service Commission and take its prior approval before the services of the administrative personnel working under Khadi Board were taken over by the Commission,

(c) what rules and regulations have been formulated by the Khadi and Village Industries Commission in regard to the terms and conditions of the service of the administrative and clerical cadres, and

(d) whether there is any difference in service conditions between the employees of the Board and the Commission?

**The Minister of Commerce (Shri Kanungo)** (a) The services of temporary employees of the All India Khadi and Village Industries Board were terminated from 31st March 1957 on one month's notice and they were taken over by the Khadi and Village Industries Commission with effect from 1st April 1957. The permanent Government servants working under the Board were transferred to the Commission on foreign service terms

(b) No, Sir

(c) The service rules and regulations of the employees of the Commission have not been finalised. The Commission has decided that the employees would be governed by the same terms and conditions which were applicable to them on 31-3-57 till the Commission frames fresh rules and regulations

(d) None except that the temporary persons are the employees of the Commission instead of Government

**Shri Kodiyar:** May I know why the Union Public Service Commission was not consulted by the Commission when it took over the service of the employees under the Khadi Board?

**Shri Kanungo:** They were consulted at several stages. The services of

most of the people to be recruited were of such a specialised nature and therefore, they were recruited by the Board itself. While taking over them, their services and terms were the same and the UPSC were also consulted

**Shri B. S. Murthy:** May I know whether their previous service will be counted after the Commission has taken them over?

**Shri Kanungo:** Of course

**Shri Narayanankutty Menon:** The hon. Minister has stated that their services were terminated with effect from 31-3-57. May I know whether the Government has paid compensation to these employees when their services were terminated?

**Mr Speaker:** They were taken over on the same terms and conditions of the previous service

**Shri Narayanankutty Menon:** Yet, their services were terminated and they were re-employed

**Shri Tyagi:** They were re-employed on better terms

**Shri Narayanankutty Menon:** May I know whether the hon. Minister is answering or somebody else is answering?

**The Minister of Commerce and Industry (Shri Morarji Desai):** Unless the hon. Member sits down, how can a reply be given?

**Shri Kanungo:** The employer being a body corporate, it is perhaps necessary to do so formally. But, their service continues. The new employer is offering the same terms, for the time being and possibly it will be offering better terms. So, the question of compensation does not arise

**Shri Narayanankutty Menon:** May I know whether these servants whose services were terminated are not entitled under the Industrial Disputes Act to get compensation?

**Mr Speaker:** Even though their services are continued?

Shri Morarji Desai: They are not entitled to any compensation under the new Act or ordinance

### उत्तर प्रदेश का औद्योगिक विकास

{ श्री सरजू पाण्डे :  
श्री राधा मोहन सिंह .

क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) द्वितीय पंचवर्षीय योजना के अन्तर्गत उत्तर प्रदेश में औद्योगिक विकास के लिये केन्द्रीय सरकार की मुख्य योजनाएँ क्या हैं, और

(ख) केन्द्रीय सरकार ने उत्तर प्रदेश में निजी उद्योगों के विकास के लिये कितनी धन राशि दी है ?

उद्योग मंत्री (श्री मनुभाई शाह)

(क) तथा (ख) एक विवरण मभा की मेज पर रखा जाता है। [हे.सि.पे.परिशिष्ट ३, अनुबन्ध सख्या ८५]

श्री भवश शर्मा : इस विवरण में जो कृत्रिम रबड़ बनाने के सयन और एल्यूमीनियम बनाने के सयन का जिक्र किया गया है ये कब तक कागज की फायलों में रहेंगे और कब तक वास्तव में चलाये जायेंगे ?

श्री मनुभाई शाह : इस का बहुत बार जिक्र हो चुका है। यह मामला कागज से आगे चल चुका है और इस का प्राथमिक नकशा तैयार हो चुका है।

वाराणसी में बियासिलाई का कारखाना

\*६३६ श्री रूप नारायण : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार ने गत वर्ष वाराणसी में बियासिलाई का एक कारखाना खोलने के लिये कोई राशि मजूर की थी ;

(ख) यदि हाँ तो कितनी ;

(ग) क्या यह सच है कि उस कारखाने के न खोलने के कारण वह राशि व्यपगत हो गई ;

(घ) इस सम्बन्ध में क्या कठिनाइयाँ थी, और

(ङ) क्या भारत सरकार का इस काम के लिये और कुछ राशि पुन मजूर करने का विचार है ?

उद्योग मंत्री (श्री मनुभाई शाह) :

(क) जी हाँ। उत्तर प्रदेश सरकार ने वाराणसी में सरकारी ढग पर बियासिलाई का कारखाना खोलने की एक योजना प्रस्तुत की है।

(ख) १,१०,००० रु० का अनुदान, १,७५,७०० रु० का ऋण

(ग) जी हाँ।

(घ) इस सम्बन्ध में मुख्य कठिनाई यह है कि तैलिया और डिब्बिया बनाने की लकड़ें, किरायती दरों पर उपलब्ध नहीं होतीं। इसलिये औद्योगिक सरकारी ढग पर चलने वाला बियासिलाई का यह कारखाना प्रतियोगिता में टिक नहीं सकेगा।

(ङ) मामले की जाच की जा रही है जिसमें यह पता लगाया जा सके कि यह योजना कारगर बनाई जा सक्ती है या नहीं।

श्री रूप नारायण : क्या मैं जान सकता हूँ कि इस फेक्टरी को चलाने की जिम्मेदारी किसके ऊपर है ?

श्री मनुभाई शाह : यह जिम्मेदारी इंडस्ट्रियल कोऑपरेटिव पर है न स्टेट गवर्नमेंट पर है और न सेट्रल गवर्नमेंट पर।

श्री रूप नारायण : क्या मैं जान सकता हूँ कि इसके विशय में कोई प्राग्मिक कार्रवाई की गई है कोई बोर्ड या कमेटी बनाई गई है जिसके ऊपर यह जिम्मेदारी डाली गई है ?